

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

CP 46/98 in OA 1621/97

DATE OF ORDER : 13-04-1998.

Between :-

Nanepalli Lakshmi

... Applicant  
And

1. Union of India, rep. by its  
(Shri N.C.Sinha),  
General Manager, SC Rlys,  
Sec'bad.
2. Divisional Railway Manager,  
(Shri Shyam Kumar),  
SC Rlys, Vijayawada.
3. Sr.Divisional Personnal Officer,  
(Smt.Premila Hingo Bhargaw),  
SC Rlys, Vijayawada.

... Respondents

--- --- ---

Counsel for the Applicant : Shri N.Raman

Counsel for the Respondents : Shri J.R.Gopal Rao, CGSC

--- --- ---

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

*J*

--- --- ---

*D*

... 2.

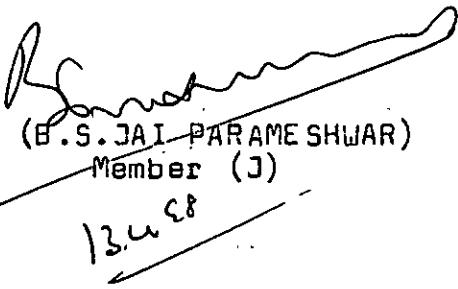
(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

-- -- --

Heard Sri N.Raman, counsel for the applicant and Smt. Shakti for Sri J.R.Gopal Rao, learned standing counsel for the respondents.

2. The O.A. was disposed of by order dt.10-12-96 directing the respondent No.2 to consider the applicant's representation and reply her suitably within a period of two months from the date of receipt of a copy of the judgement. It is now stated that reply has already been given to the applicant. Hence the CP is not maintainable. If the applicant is aggrieved by that reply, then she is at liberty to challenge that reply in accordance with the rules.

3. The Contempt Petition is closed. No order as to costs.

  
(B.S.JAI PARAMESHWAR)

Member (J)

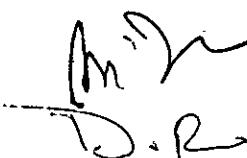
  
(R.RANGARAJAN)

Member (A)

av1/

Dated: 13th April, 1998.

Dictated in Open Court.

  
J.R.